1 2	3	4	5	6	7	8
10. Rajasthan	185.00	118.00	117.00	122.00	127.00	130.00
11. Sikkim	1.10	0.60	0.60	0.60	0.60	0.60
12. Uttar Pradesh	109.20	80.00	90.00	98.30	113.80	103.80
13. West Bengal	120.00	90.00	90.00	105.00	110.00	110.00

Regularisation of Forest Land

538 SHRI D.P. YADAV : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

- (a) whether the Government of Uttar Pradesh has sent any survey report in regard to the encroached forest land for regulatisation;
 - (b) if so, the details thereof; and
- (c) the action taken by the Government in this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (PROF. SAIFUDDIN SOZ): (a) to (c) No proposal from the Government of Uttar Pradesh has been received so far for regularisation of encroachment on forest land.

[English]

Protection of endangered species

539. SHRI AJAY CHAKRABORTY : SHRI BANWARI LAL PUROHIT : SHRIMATI GEETA MUKHERJEE :

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

- (a) The comparative figures of population of each of the endangered species as per the census figures of the last three censuses:
- (b) whether the Government are aware that the collusion of poachers with forest guards and police personnel is threatening the survival of endangered species in the country;
- (c) if so, whether the Government have propose to take any strict action/laws to curb such activities to protect the forests and issue guidelines to the State Government to follow; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (PROF. SAIFUDDIN SOZ): (a) The comparative figures of last three censuses of major endangered species are given below:

S. N	S. Name of		Year	
No. S	pecies	1984	1989	1993
1. Tig	ger	4005	4334	3759
2. Lo	wpard	4744	6763	6828
3. El	ephat	18960	17635	22796
		(1985)	Min. to	Min. to
			24090 Max.	28346 Max.
4. Ri	ninos	N.A.	1591	1566 (1995)
5. Lic	on	239	284	304 (1995)
		(1985)	(1990)	

- (b) No case of collusion of officials with poachers has been reported.
- (c) and (d) A number of steps are being taken to protect endangered species. These include: Providing legal protection against hunting and commercial exploitation under the wildliife (Protection) Act, 1972; providing assistance to the States for development of national parks and sanctuaries; implementing special projects for endangered species such as tiger, elephants, rhino etc; controlling poaching and illegal trade of wildlife through interdepartmental co-ordination and providing antipoaching infrastructure in specified areas. Besides amendment of the Wildlife (Protection) Act, 1972 and Indian Forest Act. 1927 has been taken on hand to make the penal provisions of these Acts more stringent.

Strike Force for Project Tiger

540. SHRI MANIKRAO HODLYA GAVIT : Will the Minister of ENVIRONMENT AND FOREST be pleased to state :

- (a) whether the Government have any proposal to set up a Mobile Strike Force equipped with wireless sets, guns, motorcycles and jeeps for protecting the endangered tigers in the tiger reserves of the country;
 - (b) if so, the details thereof; and
- (c) the measures taken by the Government for the welfare of the staff posted in these tiger reserves ?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (PROF. SAIFUDDIN

SOZ): (a) and (b) Yes, Sir. A 'Special Strike Force' is proposed to be set up during IX Plan in each of the tiger reserve areas for providing necessary man-power and equipment to combat the problem of tiger poaching and other illegal activities.

Written Answers

(c) A number of states do have staff welfare schemes including the scheme for providing 'Project Allowance' to the staff working in the tiger reserves. Other states have also been advised by the Government of India to initiate and implement such welfare schemes on priority.

Environmental Clearance

- 541. SHRI SONTOSH MOHAN DEV: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:
- (a) whether the Government have given green rating to industries so that foreign investors can associate and provide clean technologies with a proven environment friendly track record;
- (b) if so, whether the Government have also sought clean technologies for the control of air pollution;
- (c) whether the clearance period for new industrial units has been reduced and project upto Rs. 500 million need not Central clearance; and
- (d) The extent to which the Environment Ministry made amendment for quick disposal of the cases requiring environmental clearances?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (PROF. SAIFUDDIN SOZ): (a) and (b) While there is no formal system of giving a gress rating the Government of India has been emphasising that industry should adopt cleaner technologies to reduce pollution. Following measures have also been taken up which, would, inter-alia induce investors to provide cleaner technologies.

- Stipulation of norms for Air and Water Pollution Control.
- Framing Rules for Management of Hazardous Wastes.
- Scheme of Eco Mark.
- Scheme for Common Effluent Treatment Plants.
- Schemes for setting up of Waste Minimization Circles.
- Internalisation of Cleaner Technologies in the industrial projects through EIA Mechanism.
- (c) and (d) The EIA Notification of 27th January, 1994 stipulates that the assessment shall be complated within a period of ninety days from the receipt of the requisite documents and data from the project authorities and a decision conveyed within thirty days thereafter. The

Ministry is regularly monitoring progress in processing applications for environmental clearances.

[Translation]

Custodial Deaths

- 542. SHRI LALIT ORAON : Will the Minister of HOME AFFAIRS be pleased to state :
- (a) whether the then Chairman, National Human Rights Commission has observed that the Police is the major violator of the human rights and no action is being taken against them;
- (b) if so, the number of cases of the police excesses which came to the notice of the Government during the last three years;
- (c) whether the Human Rights Commission has shown concern on the increasing number of custodial deaths; and
 - (d) if so, the action of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR): (a) The then Chairperson, National Human Rights Commission, while addressing Golden Jubilee Celebrations of the Lions Club International in May, 1996 had stated that the biggest culprit in violation of the human rights is the Police.

(b) As per the record of the National Human Rights Commission the number of complaints of police excesses that have been received during the last three years are as follows:

1993-94	62
1994-95	635
1995-96	1291

- (c) Yes, Sir.
- (d) The Government of India have issued guidelines to the State Governments from time to time to ensure that police behave in human manner and that cases of alleged custodial deaths and police excesses are enquired into and deaft with firmly wherever they occur. Special emphasis is being given on human rights matters in the training curriculla of the police personnel at all levels. The 'induction' and 'in service' training programmes also include special inputs to sensitise police about using scientific methods for investigation.

[English]

Families below Poverty Line

543. SHRI AJIT KUMAR MEHTA : SHRI DINESH CHANDRA YADAV :

Will the Minister of CIVIL SUPPLIES CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state: